

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

12

C.P.(IB) No.149/KB/2018
CA (IB) No. 120/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th February 2018, 10.30 A.M

| | | | |
|---------------------|--|------------------------|---------------------|
| Name of the Company | Dhanlaxmi Bank Ltd -Vs- Bengal Shrachi Housing Development Ltd. | | |
| Under Section | 7 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

- 1) Mr Jishnu Saha, Sr Adv
- 2) Mr Ishan Saha, Adv
- 3) Mr Aditya Kanadia, Adv
- 4) Mr Subhojit Ghosh, Adv

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Corporate debtor

S. Ghosh
13/2/18

1. SIDDHARTHA BANERJI, Adv.
2. URMILA CHAKRABORTY, Adv.

}

for the financial creditor.

Mr
13.02.18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the applicant brought to my notice an interim application being C.A. (IB) No. 120/KB/2018 challenging the maintainability of the main petition.

The main petition not being taken for consideration for want of filing reply. The corporate debtor not inclined to file any reply as directed on 01/02/2018. However, sought leave

to file reply affidavit. Leave is granted. Corporate debtor is directed to file reply affidavit, if any, within 3 days by serving a copy to the financial creditor. Financial creditor is directed to file rejoinder, if any, within 7 days on receipt of the reply affidavit with a copy in advance to the corporate debtor and also directed to file reply to C.A. (IB) No. 120/KB/2018 within 7 days.

List the C.A. for hearing along with the main C.P. on 20/03/2018.

Sd

(Jinan K.R.)
Member (J)